of coal with major consumers have been built up to satisfactory levels. At the end of December 1975, Power Houses and Cement Plants were having stock of more than 45 days and 25 days consumption respectively. The daily average loading of coal in July-December 1975 was 9,210 wagons as compared to 8,944 in the preceding 6 months and 8,383 in the corresponding 6 months of the last year.

The movement via all the routes is tically free and there are no bottlenecks in movement. Wagon mobility has increased considerably. The demands for movement of all essential commodities ate, beincr met currently.

353. [Transferred to the 28f/i January, 1976.1

Inspection of Companies for Contravention of the Provision of Companies Act

- 354. SHRI SANAT KUMAR RAHA: Will the Minister of LAW, JUSTICE AND \(\frac{1PANY}\) AFFAIRS be pleased to state: IM the names of companies belonging to the first twenty industrial houses;
-) the number of companies of these twenty large houses, which are to be inspected by Government for contravention of the provisions of Companies Act and other irregularities; and
- (e) the number of companies already inspected and the findings of the inspection
- THE DEPUTY MINISTER IN THE MINISTRY OF LAW. JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARIJA): (a) A statement giving the names of companies considered to be! to the Twenty Larger Industrial uses as classified by the Industrial using Policy Inquiry Committee is available in the Library of the House for the information of Hon'ble Members.
- (b) It has been decided to inspect all the companies of the said Twenty Larger Industria] Houses. The number of companies considered to belong to the said Houses is 847 at present.
- (c) The programme of inspections of companies of the said Twenty Larger In-

dustrial House-, commenced in April 1973. Upto 31st Dec-ember 1975, 477 companies have been inspected. AH the contraventions of the provisions of the Companies Act 1956 and the irregularities noticed in the course of the inspections were taken op with the companies. In the cases of contraventions of technical nature it was. by and large, considered adequate to require the companies concerned to set right the defaults. In the cases of sericus defaults, stricter measures such is prosecutions under the Companies Act 1956 were adopted. In addition, information was conveyed, wherever necessary, to other Government agencies and departments for necessary action.

to Questions

355. [transferred to the 29th January, 1976.]

•[[Prices of Kerosene and Cooking gas मिट्टी के लेल तथा कृष्किंग गैस के मृत्य

- 356 श्री जगदीश प्रसाद माथुर : क्या पैट्रोलियम मन्दी यह बताने की कृपा करेंगे कि :
- (क) क्या यह सच है कि मिट्टी के तेल तथा कुकिंग गैस के मूल्यों में गत एक वर्ष में वृद्धि की गई है. और
- (ख) यदि हां, तो एक बर्द में मृल्यों में कितनी बार कुल कितनी बुद्धि की गयीं?
- 356. SHRI JAGDISH PRASAD MATHUR: Will the Minister of PETROLEUM be pleased to state:
- -M whether it is a fact that the prices of Kerosene and cooking gas have been increased during the last one year; and
- (b) if so, the total increase effected in these prices during one year and the number of times it was effected?

पैट्रोलिमय मंत्रालय में उपमंत्री (श्री जैंड० आर० अंसारी): (क) ग्रीर (ख) जी हो। उत्तम किस्म के मिट्टी के तेल के उच्चतम बिकी मूल्य में 14 जुलाई. 1975 से प्रति

†[] English translation.